

Instant Urdu Teaching Centres

842. SHRI RAM BHAGAT PASWAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether instant urdu Teaching Centres have been set up in the country; and

(b) if so, the functions of these Centres?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) and (b). Government are not aware of any instant Urdu Centres in the country.

Government, however, have set up a Regional Language Teaching Centre at Patiala where secondary school teachers are helped to learn Urdu and also to teach the same language in about 9 to 10 months time.

Demand for Enquiry into working of Bharat Sewak Samaj

843. SHRI M. V. KRISHNAPPA:
SHRI BIRENDER SINGH
RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have seen the Press reports in the Hindustan Times dated the 29th January, 1973, wherein the Chairman of Bharat Yuvak Samaj has demanded an enquiry into the working of Bharat Sewak Samaj for its alleged link with "foreign agencies";

(b) if so, the reasons which led him to demand an enquiry against the Bharat Sewak Samaj; and

(c) whether Government of India has ordered to hold an enquiry into the working of Bharat Sewak Samaj, and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) Yes, Sir.

(b) Government have no information except what has appeared in the Press.

(c) A Commission of Enquiry is examining the accounts and affairs of Bharat Sevak Samaj so far as they relate to the Central Government loans and grants.

Misappropriation of Funds of Co-operative Societies during 1971-72

844. SHRI D. B. CHANDRA GOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of cases of embezzlement and misappropriation of funds detected in Co-operative Societies State-wise, during 1971-72; and

(b) the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE): (a) The information is being collected.

(b) The subject matter of the question is primarily the concern of the State Governments and the Registrars of Cooperative Societies of the various States/Union Territories. Under the Law in force in their areas, the State Governments are responsible for taking action on the complaints brought to their notice. The Central Government is also seized of the situation and several measures are under consideration to prevent corruption, defalcation embezzlement and misappropriations of funds in cooperatives at various levels. The matter was also considered in the last Conference of State Ministers of Cooperation, held on 24th and 25th January, 1973 when important decisions were taken for effective action by the State Governments.